

their recommendations for careful consideration by Government for ensuring that all necessary steps are taken to ensure the safety of the dam.

Government have also shown willingness to have the ecological aspects, including the impact of the project on the people of the area and resettlement of displaced persons examined by another group of experts including those nominated by Shri Bahuguna. Shri Bahuguna has since been requested to nominate 2-3 experts for the purpose.

Construction activities at the Project site are continuing and the coffer dam has been raised to a height of EL 660 metres.

[English]

Cases in Central Administrative Tribunal

829 SHRI RAM TAHAL CHAUDHARY :

SHRI KASHI RAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether the cases in Central Administrative Tribunal (C.A.T) are increasing every year;

(b) if so, the reasons therefor;

(c) the number of cases pending till 31 December, 1995 and the details thereof year-wise for the last three years.

(d) the number of cases filed during the last three years and disposed of till 31 December, 1995; and

(e) the steps being taken by the Government to dispose of these cases speedily?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) (a) to (c) The cases in the Tribunal as on 31st December of 1993, 1994 and 1995 were 40028, 39849 and 41970, respectively which do not show ever increasing trend

(d) the cases filed/disposed of during the last three years are as follows :

Year	No of cases filed	No. of cases disposed of
1993	27067	28074
1994	26230	26409
1995	25789	23668

(e) Efforts are being made to fill up vacancies of Vice-Chairman and Members of the Tribunal as

expeditiously as possible so that the functioning of the courts in the Tribunal is not disrupted. All the Ministries/ Departments have also been advised to ensure prompt handling of cases before the Tribunal so as to help in their speedy disposal.

Refinery Project

830. SHRI VINAY KATIYAR :

SHRI DHIRENDRA AGARWAL :

Will the PRIME MINISTER be pleased to state :

(a) whether Hindustan Petroleum Corporation Limited propose to set up a new refinery project in the country;

(b) whether the Hindustan Petroleum Corporation Limited (HPCL) propose to expand its operations in petroleum sector; and

(c) if so, the details of the plan of HPCL in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Hindustan Petroleum Corporation Ltd. (HPCL) has approval to set up two new joint venture refinery projects in the country as follows :-

(i) Western India 6 MMTPA Refinery at Deogarh in Maharashtra as a Joint Venture with Oman Oil Company

(ii) A 6 MMTPA Refinery in Punjab as a Joint Venture with Saudi Aramco.

HPCL is also expanding the capacities of their Vizag Refinery by 3 MMTPA and joint sector Mangalore Refinery by 6 MMTPA.

(b) and (c). HPCL has signed on MOU in June, 1996 with leading Indian Financial Institutions, viz. ICICI, TDICI and HDFC for setting up an Exploration and Production Company, to, inter alia, operate in the upstream sector consisting of offshore and onshore explorations, development and production of hydrocarbon resources, including crude oil, gas and other petroleum products in India and abroad and also trading and transportation thereof and R & D activities in all the associated areas. The proposed company will be formed with an initial equity of Rs 20 crores, in which HPCL will have 50% share and the balance will be ICICI 35%, TDICI 10% and HDFC 5%.

Power Projects in Orissa

831. DR KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) the name and number of different power projects set-up in Orissa both in Public and Private sector;

- (b) the installed capacities of each power project;
 (c) whether all those projects have started commercial production; and
 (d) if so, the steps taken to increase power generation in Orissa.

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : The required details are given in the statement enclosed.

(b) Various steps being taken for optimum utilisation of installed capacity include ensuring adequate fuel availability, better managerial practices and liquidity timely plant up keep and maintenance.

STATEMENT

Performance of Power Stations in Orissa

Name of the Station	Capacity (MW)	Energy Generation (MU) April-June, 1996
Ib Valley (T)	420.0	374
Balimula (H)	360.0	375
Hirakud (H)	307.5	193
Rangali (H)	250.0	151
Upper Kolab (H)	320.0	183
Talcher (T)	460.0	361
Talcher STPS (T)	1000.0	Units out since 3.10.95 and 29.6.96 due to generator damage and various maintenance work.

T = Thermal, H = Hydro.

[Translation]

Supply of Drinking Water

832 SHRI MAHESH KUMAR M. KANODIA : Will the PRIME MINISTER be pleased to state :

(a) whether efforts are being made by the Government for supplying safe drinking water to every family in urban areas;

(b) if so, the efforts made by the Government in this regard; and

(c) the details of the success achieved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Yes, Sir. However, Water Supply being a State subject, the

preparation of water supply scheme, their execution and maintenance is the responsibility of the State Government. The 8th Plan Working Group estimated a requirement of Rs. 23,634.55 crores under water supply and sanitation sector against which total outlay provided for the 8th Plan period is Rs. 5892 crores, out of which Rs. 5494 crores is under the State plan. In order to provide water supply to small towns having population less than 20,000 (as per 1991 census), a Centrally Sponsored Accelerated Urban Water Supply Programme has been launched in 1993-94 midway through the 8th Plan. The cost of the scheme is shared between the Central and State Government in the ratio of 50:50. Out of 2151 towns eligible under the scheme, schemes for 204 towns at a cost of Rs. 161.63 crores have been sanctioned upto 31.3.96. Out of the 8th Plan allocation of Rs. 50 crores, Rs. 48.49 crores have been released to the States upto March, 1996.

[English]

Break Down of Power in Kanpur

833. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware of constant break down of power in Kanpur which caused great difficulties to the inhabitants of Kanpur;

(b) if so, the reasons thereof; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Supply of Power in a particular area in a State is within the authority of the State Government/State Electricity Boards

(c) Various measures to improve the availability of power in Uttar Pradesh include maximising the generation from the existing capacity, implementation of R and M programme, reduction in Transmission and Distribution losses, effective load management and energy conservation measures and obtaining assistance from neighbouring States/Systems

[Translation]

Bharat Petroleum

834. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of years since when the zonal office of Bharat Petroleum in Bareilly district of Uttar Pradesh has been working;

(b) whether the Government propose to shift the above mentioned zonal office; and